

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2017

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent.

Date of Hearing : 12.4.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : D.B. Power Limited (DBPL)

Respondents : Tamil Nadu Generation & Distribution Corporation Limited

Parties present : Shri Deepak Khurana, Advocate, DBPL
Shri S Vallinayagam, Advocate, TANGEDCO
Shri G. Umamathy, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for the petitioner requested for time to file its rejoinder to the reply of TANGEDCO. Request was allowed.

2. The Commission directed the petitioner to file its rejoinder on or before 4.5.2018, with an advance copy to the respondent. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 17.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**